

PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

**SUB: STATE JUDICIAL SERVICE - District and Sessions Judges -**  
S.Nagarjuna, District and Sessions Judge working on other duty  
as Devasthanams Law Officer, Tirumala Tirupati Devasthanam,  
Tirupati, Chittoor District is recalled to State Judicial Service  
after completion of his deputation period by 24.07.2015 -  
**ORDERS - ISSUED.**


- READ: 1. High Court's Letter Roc.No.2193/2013-B.Spl., dated 09.05.2013  
2. G.O.Rt.No.1587, Law (LA & J - SC.F) Dept, dated 15.07.2013  
3. High Court's Pro. Roc.No.2193/2013-B.Spl., dated 17.07.2013.  
4. Letter ROC.No.B6/11221/2013, dated 13.05.2014 from the Executive  
Officer, Tirumala Tirupati Devasthanam, Tirupati.  
5. High Court's letter Roc.No.2193/2013-B.Spl., dated 30.06.2014.  
6. G.O.Rt.No.813, Law (SC.F) Department, dated 07.08.2014.  
7. Letter ROC.No.B6/11221/2013, dated 19.06.2015 from the Executive  
Officer, Tirumala Tirupati Devasthanam, Tirupati.

**ORDER ROC.NO.2193/2013-B.SPL., DATED:22.07.2015.**

**The High Court is pleased to pass the following order:-**

Sri S.Nagarjuna, District and Sessions Judge working on Other Duty  
as Devasthanams Law Officer, Tirumala Tirupati Devasthanam, Tirupati,  
Chittoor District is recalled to State Judicial Service, after completion of  
deputation period by 24.07.2015, and posted as Special Judge for trial of  
cases under SCs and STs (POA), Act, 1989-cum-IV Addl. District and  
Sessions Judge, Tirupati, Chittoor District (Post kept vacant).

Sri S.Nagarjuna, will get himself relieved from his present  
post after completion of his deputation period and shall take  
charge of his post from III Addl. District and Sessions  
Judge, Tirupati.

  
REGISTRAR (VIGILANCE)

To

1. The officer concerned.
2. The Prl. Secretary to Hon'ble the Acting Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Personal Secretaries to the Registrars, and District Judge (Enquiries), High Court of Judicature at Hyderabad (for placing before the Registrars for information).

4. The Central Project Co-ordinator, High Court of Judicature at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's official Website)
5. The Secretary to Government, Law (L.A & J - SC.F) Department, Government of Telangana, Hyderabad.
6. The Secretary to Government, Law (L.A & J - SC.F), Department, Government of Andhra Pradesh, Hyderabad.
7. The Executive Officer, Tirumala Tirupati Devasthanam, Tirupati.
8. The Devasthanam Law Officer, Tirumala Tirupati Devasthanams, Tirupati, Chittoor District.
9. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
10. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
11. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
12. The Prl. District and Sessions Judge, Chittoor.
13. The I Addl. District and Sessions Judge, Chittoor.
14. The III Addl. District and Sessions Judge, Tirupati, Chittoor District
15. The Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-IV Addl. District and Sessions Judge, Tirupati, Chittoor District
16. The District Treasury Officer, Chittoor.
17. The Sub Treasury Officer, Tirupati, Chittoor District
  
18. **THE SECTION OFFICERS:-**  
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court of Judicature at Hyderabad.